

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
18-04-2024 AT 10:30 AM**

**Company Appeal 5/2024**  
u/s. 252 of Companies Act, 2013

**IN THE MATTER OF:**

M/s. Pmart Technologies Pvt Ltd

...Petitioner

**AND**

ROC, Hyderabad

...Respondent

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

No representation for both sides. Perused the record.

Issue Notice to the respondent by registered/ speed post with acknowledgment due and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the respondent within 10 days' time. Posted to 30.05.2024 for filing proof of service and for counter.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**